

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-512/ND/2017

In the matter of :

Shree Siyaram Automotions (P) Ltd.PETITIONER
Vs.
Beans & More Hospitality (P) Limited .. RESPONDENT

SECTION :

Under Section 7 of IBC, 2016

Order delivered on 06.12.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Sunil, PCS
Ms. Andradha, Advocate

For the Respondent/Corporate Debtor : Mr. M.K. Pandey, Advocate

For the Intervener :

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that in compliance with the order dated 21.11.2017, the financial statement as well as the Resolution have been duly filed vide diary No.2685 dated 13.11.2017. Ld. Counsel for the Corporate Debtor who is also present stated that the same has not been made available to him. Further, a copy of the petition and annexures it is represented have also not been served to him. Ld. Counsel for the petitioner is directed to supply a copy of the petition alongwith annexures as well as other documents subsequently ordered to be filed vide order

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dated 21.11.2017 and be made available to Ld. Counsel for Corporate Debtor.

Ld. Counsel for the Corporate Debtor/respondent seeks some time to file reply. 10 days time is granted to the respondent/Corporate Debtor to file its reply with an advance copy of the same to be made available to the Ld. Counsel for the petitioner and the petitioner to file rejoinder, if any, within a period of 5 days thereafter.

List on 21.12.2017.

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(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
06.12.2017